

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 113/TT/2021 along with IA No.48/IA/2022

- Subject : Petition seeking approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.3.2024 for Assets (03 Nos.) under “Powergrid works associated with Transmission System Strengthening in Indian System for transfer of power from new HEPs in Bhutan” in Eastern Region.
- Petitioner : Powergrid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Power (Holding) Co. Ltd. (BSPHCL) and Ors.

Petition No. 470/MP/2019 along with IA Nos.69/IA/2020 and 46/IA/2022

- Subject : Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving (a) Section 79(1)(c) and (f) of the Electricity Act, 2003, read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.9.2015 executed between the Petitioner and the Long-Term Transmission Customers, read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Petitioner : Alipurduar Transmission Limited (ATL)
- Respondents : South Bihar Power Distribution Co. Ltd. and 9 Ors.
- Date of Hearing : 17.8.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Amit Kapur, Advocate, ATL
Ms. Poonam Verma, Advocate, ATL
Ms. Gyatri Aryan, Advocate, ATL
Ms. Priyakshi Bhatnagar, Advocate, ATL
Shri Shashwat Kumar, Advocate, Bihar Utilities
Shri Rahul Chouhan, Advocate, Bihar Utilities
Shri Amitanshu Saxena, Advocate, Bihar Utilities
Ms. Swapna Seshadri, Advocate, PGCIL/CTUIL
Ms. Somya Singh, Advocate, PGCIL/CTUIL
Shri Rajesh Kumar, CTUIL
Shri Manish Ranajan Keshari, CTUIL



Shri Shyam Sunder Goyal, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddarth Sharma, CTUIL
Shri Ranjit Singh Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri S.S.Raju, PGCIL
Shri Mukesh Khanna, PGCIL
Shri Ved Rastogi, PGCIL
Shri B.B.Rath, PGCIL
Shri V. Chandrasekhar, PGCIL
Shri Amit Yadav, PGCIL
Ms. Neha Mittal, ATL
Shri Sunil Mittal, ATL
Shri Yogesh Dalal, ATL

Record of Proceedings

Cases were called out for virtual hearing.

2. Due to paucity of time, the matters could not be taken up for hearing and accordingly, were adjourned. However, learned counsel for the Petitioner, ATL in Petition No. 470/MP/2019 submitted that the Petitioner has moved IA No. 46/IA/2022 seeking amendment of the Petition. Learned counsel further submitted that the Respondent, PGCIL has filed its reply only on 'maintainability' of the said IA and it may be directed to also file its reply on the merits. Learned counsel sought liberty to file a rejoinder in Petition No. 470/MP/2019.

3. Learned counsel for PGCIL objected to the aforesaid submission of learned counsel for ATL. Learned counsel submitted that PGCIL has filed its reply on the maintainability of IA No.46/IA/2022 wherein it has strongly opposed the amendments to the main Petition as sought by the Petitioner, ATL.

4. After hearing the learned counsel for the parties, the Commission directed the Petitioner in Petition No. 470/MP/2019 to submit the following information on affidavit within two weeks:

(a) DOCO certificate /deemed DOCO certificate issued by transmission licensee.

(b) Legible copy of SLD/ schematic diagram of the transmission scheme.

(c) Actual length of each of lines of the Petitioner as implemented vis a vis length of line as per BPC routes.

(d) Details of route followed (provided by BPC route or any other route) along with necessary proof, for each of the transmission line.

(e) Legible copy of map, separately for each line of the Petitioner, depicting the three alternate route(s) as per BPC survey superimposing the route as followed by the Petitioner in respect of all line.

(f) The following information regarding w.r.t. Force Majeure events for each assets, as per the table below:

Sl. No.	Particulars of the Activity/ Force Majeure event	Original time line as per plan of licensee for the activity		Actual Time line for the activity		Effective delay (excluding the time period planned to execute the event) due to FM event	Date of serving the notice to LTTC
		From	To	From	To		

5. PGCIL is directed to file its reply to the IA regarding amendment to the Petition on merits within three weeks with copy to the Petitioner, ATL who may file its rejoinder(s), if any, within two weeks thereafter.

6. The Petitions and IA shall be listed for hearing on 11.10.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**